

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 3320
TO BE ANSWERED ON 12.07.2019

Kaziranga National Park

3320. SHRI PRADYUT BORDOLOI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether areas of Kaziranga National Park under the first to sixth additions have been free from encroachment and handed over to the Kaziranga National Park authority as per the order of the Hon'ble Guwahati High Court;
- (b) if so, the details thereof;
- (c) if not, the details of present status of encroachment in the 'six additions' of the park; and
- (d) the time-frame fixed by the Government to hand over all the 'six additions' areas to the Kaziranga National Park authority?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI BABUL SUPRIYO)

- (a) & (b) As per information received from the State, only the 1st and 4th addition areas are encroachment free and have been handed over to the Kaziranga National Park authorities.
- (c) As per information received from the State, in so far as the 6th addition area is concerned, 935 ha. out of a total of 40,150 ha. is under encroachment and the remaining has been handed over to the Kaziranga Tiger Reserve authorities
- (d) For the 2nd, 3rd and 5th addition areas a land acquisition proposal as per the Right to Fair Compensation and Transparency in Acquisition, Rehabilitation and Re-settlement Act, 2013 was prepared by the State for an amount of Rs. 104.7 crores, for which the Government of India under Project Tiger sanctioned Rs. 12.71 crores for the 2nd addition, and released Rs. 3.35 crores in March, 2018.
